



2026:AHC:51616-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 16406 of 2013

M/s Subhas Gram Udyog and another

.....Petitioner(s)

Versus

Union of India through Secretary and others

.....Respondent(s)

Counsel for Petitioner(s) : P.K. Singh

Counsel for Respondent(s) : A.S.G.I.(2013/6511), C.S.C., Madhur
Prakash, Rajesh Tripathi

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE

HON'BLE KSHITIJ SHAILENDRA, J.

1. The writ petition is listed in the category 'Oldest Pending Cases In This High Court, For Priority Hearing'.
2. None present for the petitioners.
3. The writ petition was filed in the year 2013 seeking to question the order of termination of Fuel Supply Agreement dated 09.11.2010 passed by the authority of respondent no. 3.
4. When the writ petition came up for admission before this Court on 21.03.2013, time was granted to counsel appearing for the respondents to file counter affidavit and it was observed that as the Fuel Supply Agreement was terminated on 09.11.2010, no case for grant of interim order was made out and stay application was rejected.
5. Apparently, due to passage of time since the Fuel Supply Agreement was terminated in the year 2010 and the fact that there is no interim order, it appears that the petitioners have lost interest in the petition. The same is, therefore, **dismissed** for non- prosecution.

(Kshitij Shailendra,J.) (Arun Bhansali,CJ.)

March 13, 2026

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